

Promotions in the Central Hindi Directorate

**511. Shri Kanwar Lal Gupta:
Shri Yashpal Singh:**

Will the Minister of Education be pleased to state:

(a) whether some promotions for the posts of Upper Division Clerks were made in the Central Hindi Directorate in 1961 against the orders of the Ministry of Home Affairs;

(b) if so, whether any action has been taken against the officer concerned who committed this irregularity;

(c) whether any benefit of seniority or otherwise has been given to the persons who were adversely affected on account of these irregular promotions; and

(d) if not, the reasons therefor?

The Minister of State in the Ministry of Education (Prof. Sher Singh):

(a) In 1961, a few posts of Upper Division Clerks in the Central Hindi Directorate were filled by promotion of Lower Division Clerks on the basis of seniority-cum-fitness. The seniority list had been prepared by the Directorate tentatively in accordance with the instructions issued by the Ministry of Home Affairs in the year 1949. It later transpired that the Ministry of Home Affairs had revised those instructions. The seniority list was accordingly reviewed in the light of the revised instruction in consultation with the Ministry of Home Affairs and a fresh seniority list was drawn up. The promotions made earlier on the basis of the old tentative seniority list were thereafter reviewed and persons promoted according to the revised seniority list.

(b) It was bonafide mistake and the question of taking any action against any officer was not considered necessary.

(c) and (d). The promotees have been given seniority from the date of their promotion. A few persons have, however, represented in the matter and their representations are under active consideration.

Grants to Political Sufferers

**512. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:**

Will the Minister of Home Affairs be pleased to state:

(a) the number of applications received from the political sufferers in Orissa for grants by the Central Government during the last four months; and

(b) the amount of financial assistance provided to them during the same period?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Three.

(b) Rs 300- granted to one of them.

Strength of Judges of High Courts

**513. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:**

Will the Minister of Home Affairs be pleased to state:

(a) the total strength of High Court Judges in India at present; and

(b) the number of Scheduled Caste, and Scheduled Tribes amongst them?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) 222 as on 1st April, 1967.

(b) Government do not keep any record of the caste to which a High Court Judge belongs.